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O.A. No. 493 of 2011

Baidhar Khamurai.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 03.08.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. H.V.B.R.K. Dora, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents, who has already received a copy of this O.A.

2. The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“.....to direct the Respondents to grant the benefit of first financial upgradation of pay under ACP Scheme upgrading/fixing the basic pay of the Applicant from the pay scale from Rs. 3050-Rs. 4590 to Rs.4000/- - Rs.6000/- (pre-revised) with all arrears w.e.f. 09.08.99 till Dt. 25.09.2007 and second upgradation w.e.f. Dt. 26.09.2007 to Dt. 30.04.2011 in the pay scale of Rs. 5000/- 8000/- (pre-revised) and with interest till the actual payment is made for the ends of justice.

AND

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Be further pleased to direct all consequential benefits such as Pay Revision and other benefits in the new Pay Rules, 2008 and in terms of Annexure-A/9 (PB-2-Rs. 9,300/- - 34,800/- with grade pay of Rs. 4,200/-) and arrear thereof till Dt. 30.04.2011 and interest thereof till the actual payment is made for the ends of justice.

AND

Be further pleased to quash the order at Annexure-A/5 or in the alternate direct the Respondents to modify Annexure-A/5 to the extent the applicant is concerned by extending two financial upgradation by revising the pay scale under the ACP Scheme, 2000 for the ends of justice."

3. It is the case of the applicant that though he has preferred detailed representations as at Annexures-A/6 to A/8 ventilating his grievances, the same ~~are~~ still pending for consideration.

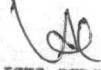
4. Having heard Ld. Counsel for the parties and as agreed to by them, since the representations of the applicant are still pending, without going into the merit of the case, we dispose of this O.A. with direction to the Respondent Nos.2 and 3 to consider the pending representations as at Annexure-A/6 to A/8 and pass a reasoned order under

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intimation to the applicant within a period of 60 days from the date of receipt of copy of this order.

6. With the above observation and direction, the O.A. stands disposed of. No costs.

7. Send copies of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.


 MEMBER (Judl.)


 MEMBER (Admn.)

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